

(3)

Central Administrative Tribunal  
Principal Bench, New Delhi.

O.A.No.2583/90

New Delhi this the 23rd Day of January, 1995.

Hon'ble Mr. B.N. Dhoundiyal, Member(A)  
Hon'ble Mrs. Lakshmi Swaminathan, Member(J)

Sh. Surender Kumar,  
S/o late Sh. Ram Prakash,  
R/o H3/53B, Bengali Colony,  
Mahavir Enclave, Palam-Dabri Road,  
New Delhi-45. Applicant

(through Sh. D.R. Gupta, advocate)

versus


1. U.P.S.C. through its Secretary,  
Dhopur House, New Delhi.
2. Ministry of Information and  
Broadcasting, Shastri Bhavan,  
New Delhi. Respondents

(none for the respondents)

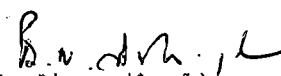
ORDER(ORAL)

delivered by Hon'ble Mr. B.N. Dhoundiyal, Member(A)

The learned counsel for the applicant states that this application has become infructuous as the reliefs sought for have already been granted to the applicant. He states that he may be permitted to withdraw this application. Accordingly, the O.A. is dismissed as withdrawn.

  
(Lakshmi Swaminathan)

Member(J)

  
(B.N. Dhoundiyal)

Member(A)

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